

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 187 of 2011 &**  
**I.A. Nos. 279 of 2011**

**Dated : 5<sup>th</sup> December, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Chemplast Sanmar Limited . ... Appellant(s)**

**Versus**

**Joint Electricity Regulatory Commission & Anr.....Respondent(s)**

Counsel for the Appellant(s): Mr. Vijay Narayan, Sr. Adv.  
Mr. K.V. Mohan with  
Mr. T. Ravichandran (Rep.)

**ORDER**

***Admit.*** Issue notice to the Respondents in the Appeal as well as in I.A. No. 279 of 2011 (Stay Application) returnable on 15.12.2011. Dasti service is permitted.

It is represented that the first installment has been paid in pursuance of the Order dated 12.08.2011 and they seek stay of the operation of the Order in respect of other installments.

Therefore, post the I.A. No. 279 of 2011 for hearing the other side on **15.12.2011.**

**(V.J. Talwar)**  
**Technical Member**  
**TS/SS**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**